NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 702/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

NAME OF THE PARTIES: Paythrough Software & Solutions Pvt. Ltd. V/s.

ROC, Pune

SECTION OF THE COMPANIES ACT: 252(1) of the Companies Act, 2013.

S. No. NAME

SIGNATURE

2. Cs Many Mimmi Porter 7. D. M. Mimmis An.

ORDER CP 702/252(1)/NCLT/MB/MAH/2017

- 1. Petition under section 252(1) is mentioned.
- 2. Certain Accounts of the Company due to strike off were non-operative. After hearing the urgency of the matter, the Accounts in two Banks viz. RBL Bank

(Contd....2.)

Limited, 'C' Wing, Anmol Pride, CTS No. 270, Baner Road, Pune, Maharashtra-411045, bearing Account Nos. **409000105591 & 409000113475** and in **Bank of India**, Combined Building Branch, L.C. Road, Dhanbad, Pin 826001 bearing Account No. **474820110000421**, are directed to be operated till next date of hearing.

- 3. We have given this direction specially in a situation when one more Bank Account in Axis Bank Limited, City Centre, Dhanbad 241, City Centre, Dhanbad, Luby Circular Road, Dhanbad, Pin-826001, Jharkhand, Account No. 916020046416320 is freezed wherein the outstanding balance at present is stated to be substantial amount which is not to be operated.
- Letter by Registry to RoC, Pune to submit the Report on or before the next date of Hearing.
- 5. Adjourned to **29.01.2018**.

Sd/-

BHASKAR APANTULA MOHAN

Member(Judicial)

Date: 09.01.2018

ug

Sd/-

M.K. SHRAWAT Member (Judicial)